# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# DA No. 264/98

Friday, the 27th day of February 1998

### CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

Cyriac Abraham Kampakalumkal Chelliyoozhukkam Road Kottayam - 1

...Applicant.

(By advocate: Mr K.P. Satheesan)

#### Versus

- The Chief General Manager Telecom, Kerala Circle Thiruvananthapuram.
- The Divisional Engineer, Telegraphs, Mattathara Buildings Kottayam.
- The Sub Divisional Engineer Telegraps Changanassery.

... Respondents.

(By advocate: Mr Thomas Mathew Nellimeottil) (Rep)

The application having been heard on 27.2.98, the Tribunal on the same day delivered the following.

## ORDER

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to set aside Annexure A-III and also to direct the second respondent to consider and dispose of Annexure A-IV appeal within a specified time limit.

2. When the OA was taken up last time, the learned counsel appearing for the respondents sought time to ascertain whether the Annexura A-IV appeal preferred by the applicant has been disposed of or not. It is now submitted by the learned counsel for the respondents that the Annexure A-IV appeal preferred by the applicant is still pending.

- 3. Both sides agree that the OA can be disposed of by directing the second respondent to dispose of Annexure A-IV appeal within a reasonable time.
- 4. Accordingly, the second respondent is directed to consider and dispose of Annexure A-IV appeal by a speaking order within two menths from the date of receipt of a copy of this order.
- 5. The OA is disposed of as above.

Dated the 27th February 1998.

(A.M. SIVADAS) JUDICIAL MEMBER

aa.

# LIST OF ANNEXURES

- 1. Annexure A-III: Order No. X-6/Rule 14/50 dated 30.10.96 issued by 3rd respondent to the applicant.
- 2. Anexure A IV: Memorandum of Appeal dated 11.12.96 filed by the applicant before the 2nd Respondent.

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